

(3)

Central Administrative Tribunal
Principal Bench

O.A.No.1810/98

Hon'ble Shri R.K.Ahooja, Member(A)

New Delhi, this the 9th day of October, 1998

Shri Bhagwan Sahai
s/o Late Shri Mool Chand
working as Peon
Office of Director Post and
Tele-Communication
Audit Office
Delhi - 110 054.
(By Shri S.K.Sawhney, Advocate)

... Applicant
Vs.

1. Union of India
through Director General of Audit
Post and Telecommunication
Shyam Nath Marg
Delhi - 110 054.
2. Director (Audit)
Post and Telecommunication
Audit Office
Shyam Nath Marg
Delhi - 110 054.
(By Shri Madhav Panikar, Advocate)

... Respondents

O R D E R (Oral)

The learned counsel for the respondents points out that the applicant has also approached ~~before~~ the Court of District Judge for a similar relief. This is denied by the learned counsel for the applicant, who states that the order of the Estate Officer has been challenged before the District Judge while, in the present OA, he is seeking regularisation of the allotment in favour of his son.

2. After arguing the case for sometime, the learned counsel for the applicant seeks permission to withdraw the OA with liberty to come again before the Tribunal, in accordance with law, in case any grievance survives. The OA is dismissed as withdrawn granting the aforesaid liberty to the applicant.

R.K.Ahooja
(R.K.Ahooja)
Member(A)

/rao/